

[Shri A. C. Guha]

further amendments to the Central Excises Rules, 1944:—

(1) Notification No. S.R.O. 893, dated the 23rd March, 1957.

(2) Notification No. S.R.O. 894, dated the 23rd March, 1957. (Placed in Library. See No. S-108/57)

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Shri A. C. Guha: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953, a copy each of the following Customs Notifications:—

(1) Notifications Nos. 35 and 36, dated the 9th March, 1957.

(2) Notifications Nos. 32 and 33, dated the 9th March, 1957. [Placed in Library. See No. S-109/57]

MANAGEMENT OF INDUSTRIAL CONCERNS (POWERS AND DUTIES OF THE DIRECTORS) REGULATIONS

Shri A. C. Guha: Sir, I beg to lay on the Table, under sub-section (3) of Section 43 of the Industrial Finance Corporation Act, 1948, a copy of the Management of Industrial Concerns (Powers and Duties of the Directors) Regulations, 1957, published in the Notification No. 4/57, dated the 28th February, 1957. (Placed in Library. See No. S-110/57)

ALL INDIA SERVICES (OVERSEAS PAY, PASSAGES AND LEAVE SALARY) RULES

Shri Datar: I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of the All India Services (Overseas Pay, Passages and Leave Salary) Rules, 1957, published in the Notification No. S.R.O. 528, dated the 15th February, 1957. [Placed in Library. See No. S-111/57]

KERALA STATE ACTS

Shri Datar: I beg to lay on the Table, under sub-section (3) of Section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1956, a copy of each of the following Acts:—

(1) The Travancore-Cochin Interpretation and General Clauses (Amendment) Act, 1957 (No. 3 of 1957). [Placed in Library. See No. S-115/57]

(2) The Kerala Sales-Tax Laws (Amendment) Act, 1957 (No. 4 of 1957). [Placed in Library. See No. S-116/57]

(3) The Code of Criminal Procedure (Kerala Amendment) Act, 1957 (No. 5 of 1957). [Placed in Library. See No. S-117/57]

(4) The Kerala Road Transport Services (Validation) Act, 1957 (No. 6 of 1957). [Placed in Library. See No. S-118/57]

(5) The Kerala Board of Revenue Act, 1957 (No. 7 of 1957). [Placed in Library. See No. S-119/57]

(6) The Kerala Small Cause Courts Act, 1957 (No. 8 of 1957). [Placed in Library. See No. S-120/57]

(7) The Kerala Khadi and Village Industries Board Act, 1957 (No. 9 of 1957). [Placed in Library. See No. S-121/57]

REPORT OF MACHINE TOOL COMMITTEE

The Minister of Heavy Industries (Shri Manubhai Shah): I beg to lay on the Table a copy of the Report of the Machine Tool Committee. [Placed in Library. See No. S-123/57]

AMENDMENTS TO DELHI MOTOR VEHICLES RULES

The Deputy Minister of Railways and Transport (Shri Shah Nawaz Khan): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of the Notification No. F.

12(196)56-MET & CE, dated the 14th March, 1957, making certain amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library. See No. S-112/57]

#### AMENDMENTS TO TRAVANCORE-COCHIN MOTOR VEHICLES RULES

**Shri Shahnawaz Khan:** I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following Notifications making certain further amendments to the Travancore-Cochin Motor Vehicles Rules, 1952:—

- (1) Notification No. T. (B) 1-10540/55|PWC, dated the 24th January, 1957.
- (2) Notification No. T4-4836/56-PWC, dated the 29th December, 1956. [Placed in Library. See No. S-113/57]

#### AMENDMENTS TO MADRAS MOTOR VEHICLES RULES

**Shri Shahnawaz Khan:** I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of the Notification No. T4-4836/56-PWC dated the 29th December, 1956, making certain further amendments to the Madras Motor Vehicles Rules, 1940. [Placed in Library. See No. S-114/57]

#### AMENDMENTS TO MADRAS MOTOR VEHICLES (TAXATION OF PASSENGERS AND GOODS) RULES

**Shri Shahnawaz Khan:** I beg to lay on the Table, under sub-section (5) of Section 16 of the Madras Motor Vehicles (Taxation of Passengers and Goods) Act, 1952, a copy of the Notification No. T4-9859/56|PWC, dated the 22nd December, 1956, making certain amendments to the Madras Motor Vehicles (Taxation of Passengers and Goods) Rules, 1953. [Placed in Library. See No. S-114/57]

#### REPORT OF HINDI EQUIVALENTS COMMITTEE

**Shri Tandon (Allahabad Distt-West):** I request you, Sir, to give me permission to speak sitting.

**Mr. Speaker:** The hon. Member need not rise from his seat; he can speak sitting.

**Shri Tandon:** I beg to lay on the Table the Report of the Parliamentary Committee to fix Hindi Equivalents for Parliamentary, Legal and Administrative Terms, along with the Glossary. [Placed in Library. See No. S-124/57]

While laying the Report on the Table, I shall, with your permission, Sir, give the House an idea of the work which the Committee had before it. The Committee was appointed by you in consultation with the Chairman of the Rajya Sabha some time in May last, and it began its work in the same month. In all, it held 113 sittings and the office has calculated that the number of hours spent on the work by the Committee was 364½.

The task which was assigned to the Committee was to fix Hindi equivalents for Parliamentary, Legal and Administrative Terms for use by Legislatures and Secretariats thereof and by such other bodies and persons as may like to adopt them. The basis of its work was to be the Glossary of Legal and Administrative Terms commencing with letter D and ending with letter Z, which had been compiled by the Lok Sabha Secretariat in 1954. It contained, according to its Preface, about 21,000 terms. The Glossary commencing with letter A and ending with C had already been finalised by a Committee of experts appointed by your predecessor.

The task before our Committee was of a two-fold character. It had firstly to find out whether Hindi or Sanskrit or other languages of the country had an appropriate equivalent for the English term, and secondly, if no such